

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 11
TA (IBC)- 12(PB)/2024

IN THE MATTER OF:

Praveen Kumar

.... Petitioner/Applicant

Vs.

Mothers Pride Education Personna Private Limited Respondent

Order under Rule 16(d) of NCLT, 2016

Order delivered on 03.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv. Prakhar Mittal

For the Respondent : Adv. Abhishek Anand & Adv. Karan Kohli

For the RP : Adv. Lokesh Malik

ORDER

Mr. Prakhar Mittal, Ld. Counsel for Applicant appears physically.

As per our order dated 05.04.2024, the Applicant was directed to serve the copy of the Petition upon Ld. Counsel for R-2.

Mr. Karan Kohli, Ld. Counsel for R-2 appears through VC and states that he has not received the copy of the Petition.

Ld. Counsel for the Applicant states that he has served the copy of the petition and Ld. Counsel for the Respondent states that he has not been served with the same.

Let the parties complete the service of petition and pleadings as well.

At request and by consent, list the matter **on 17.05.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT